

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

COARM:

(IB)-348(ND)/2017

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2019

NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels
Pvt. Ltd.

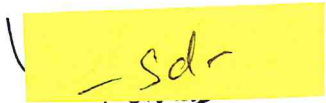
SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

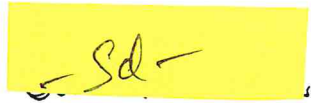
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner:	Mr. Heerikashu Kla, CS, Ms. Shalini Aggarwal, CS and Mr. Rahul Mendiratta, Advocates
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ORDER

CA-826/2019 has been filed under Section 30 of the Code. there are certain clarifications required; more specifically in respect of the waivers prayed for by the Resolution Applicant. It would be expedient to ensure that the plan is acceptable to the Applicant as it is liable to be modified by this Bench. It is therefore directed that the PRA is present in the court on the next date of hearing. To come up on 17th July, 2019


(V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)

(Ginni)